

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76464 of 2019

(Arising out of Order-in-Appeal No.336/SLG-ST/2018-19 dated 12.03.2019 passed by Commissioner(Appeals), Siliguri Appeal Commissionerate, Siliguri.)

Shri Paritosh Roy

(Charakdanga, P.O.Pradhan Para, Dhupguri, Jalpaiguri, West Bengal-735101.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate

.....Respondent

(C.R. Building, Hakimpara, Haren Mukherjee Road, Siliguri-734001.)

APPEARANCE

Shri Sushil Kr. Goyel, Chartered Accountant for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75176 / 2022

DATE OF HEARING : 4 April 2022

DATE OF DECISION : 4 April 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

(P.K.CHOUDHARY)

MEMBER (JUDICIAL)